

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.03.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
TCP(IB) No.33/7/AMR/2019	Main Case	7 of IBC	Canara Bank Vs Transstroy (India) Ltd. (Under Liquidation) (CD)
	IA(IBC)/389/2022 in IA.No.69/2021	Rule 40 r/w 11 of NCLT Rules	Mr. Cherukuri Sridhar Vs. Dr. G.V. Narasimha Rao, Liquidator of (CD)& EY Restructuring LLP
	IA(IBC)/352/2022	60(5) and 35(1)(n) of IBC	Dr. G.V. Narasimha Rao, Liquidator Vs. Sridhar Cherukuri and Hruday Infra and Resource Solutions Pvt Ltd
	IA(IBC)/69/2021		Cherukuri Sridhar Vs. G.V.Narasimha Rao & EY Restructuring LLP

**ORDER**

**IA(IBC)/389/2022 in IA(IBC)/69/2021:**

Mr.P.Vikram, Sr. Counsel along with Mr.N.Kumaraswamy, Counsel for the Applicant present and reports ready. Mr.S.Sriram, Sr. Counsel along with Mr.Pradeep joy, Counsel for R1 present and reports ready. Mr.Tulasi Krishna, Counsel appearing for R2 seeks adjournment for filing vakalathnama and counter. Hence, for filing vakalathnama and counter of R2, list the matter on 30.03.2023 as a last chance.

**IA(IBC)/352/2022:** Mr.S.Sriram, Sr. Counsel along with Mr.Pradeep Joy, Counsel for the Applicant present and reports ready. Mr.Bikki Raveendra Babu, Counsel for R1 present. Mr.Avinash Krishnan Ravi, Counsel for R2 present. At request of the counsel for R1 for hearing, list the matter along with IA(IBC)/69/2021 on 30.03.2023.

**IA (IBC)/69/2021:**

Mr.P.Vikram, Sr. Counsel for the Applicant present. Mr.S.Sriram, Sr.Counsel for R1 present and reports ready. Mr. Tulasi Krishna, Counsel for R1 present. For hearing, list the matter along with IA(IBC)/389/2022 on 30.03.2023.

Sd/-  
**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**

RSN